

Mercy killing petition filed by Parents in A Court: 9-year-old boy dies after that

2 June 2021 Punganur, Chittoor District

On Tuesday , Mother of a nine-year-old boy Kumari Arunamma went to the Civil Court Punganur to file the mercy killing petition for his 9-year-old boy named Harshvardhan who was suffering from a severe critical illness since the age of 5. Harshvardhan met with a near-fatal accident around 4 years ago since then he was bedridden. He was the only child in the family.



Mercy killing petition filed by Parents of 9 year old boy suffering from critical illness in Andhra Pradesh Court

Injuries that caused him bedridden after the accident were his brain and spine were most impacted areas and his nose were continued to bleed frequently. Due to it ,he was categorised under a critical prolonged disease. His parents approached many doctors and hospitals but they didn't get a positive sign on that Doctors claimed that his bleed disorder has no cure which caused after the accident.

Their parents and family tried to give best possible treatment to his son despite of limited resources. They spent around 4 lakhs in his treatment despite of that there was no improvement was on Harsh Condition.

With this day-to-day deteriorating of his health conditions , the mother with a heavy heart filled the mercy petition for his son so that he could not be suffered anymore with this.

As they were returning back from the court after filling the petition the boy condition was gone critical and he takes his last breath in the auto.

In Magistrate Letter, Arunamma mentioned that her son had been suffering from immense bleeding from the nose from a young age and his condition has not been improving despite of visiting multiple hospital. They don't have such a financial status to take him to the big

hospitals. She is unable to see his son in this condition so in the letter she requested the Magistrate for the mercy killing for his son. Such a statement was stated in the letter .

Harshvardan parents took him to RUIA hospital in Tirupati, they also took to Vellore in Tamil Nadu where he was taking treatment , apart from that they have visited several private hospitals, but no improvement was seen in his condition. As they spoke with the local media persons, the Harshvardan mother said that they are seeking for the mercy killing for their son as they have been no improvement in this condition and he is continuing to bleed . We are unable to see his suffering like this it was very painful for them."

The details are not cleared yet but according to the reports he was injured in a very serious condition around four years ago.

Mercy killing is intentionally ending of a life of a person who is suffering from a terminal pain full disease or illness which cannot be cured. " Right to die" is to be considered as Euthanasia . The Euthanasia is termed as legal in India Since 2018 under strict adherence. The patients have to give consent through a living will.